

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EUPHORIA TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Euphoria Technologies Private Limited
2. Date of incorporation of corporate debtor	31.12.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900GJ2010PTC063439
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 403, 4th Floor, Nishal Arcade Shopping, Nr. Vaishali Row House, Green City Road, Pal Surat Gujarat 395009 India
6. Insolvency commencement date in respect of corporate debtor	17.03.2021 (Order received on 22.03.21)
7. Estimated date of closure of insolvency resolution process	12.09.2021
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Mr. Pradeep Srivastava Reg. No. IBBI/PA-002/IP-N01012/2020-2021/13299
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mullberry 401, Vicenza Highdeck, Opposite CM Patel Farm, Kalali Village, Vadodara-390012 Email Id: shaktipradeep@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim resolution professional	Mullberry 401, Vicenza Highdeck, Opposite CM Patel Farm, Kalali Village, Vadodara-390012 Email Id: cirp.euphoria@gmail.com
11. Last date for submission of claims	04.04.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link https://ibbi.gov.in/home/downloads (a) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Euphoria Technologies Private Limited on 17.03.2021 (order received on 22.03.2021)

The creditors of Euphoria Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 30.03.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24.03.2021
Place : Vadodara

Pradeep Srivastava
Interim Resolution Professional
IBBI/PA-002/IP-N01012/2020-2021/13299

(Pradeep Srivastava)
IRP

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